



2026:AHC:5347

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 2205 of 2025

Akhlak Ahmed

.....Petitioner(s)

Versus

State Of U.P. And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Muhammad Azam
Counsel for Respondent(s)	:	C.S.C., Sudhir Bharti

Court No. - 55

HON'BLE CHANDRA KUMAR RAI, J.

1. Heard learned counsel for the petitioner, Mr. Rajesh Kumar Tiwari, learned Additional Chief Standing Counsel for the State-respondents and Mr. Sudhir Bharti, learned counsel for the respondent- Gaon Sabha.

2. The instant petition has been filed for the following reliefs:

"I. Issue a writ, order or direction in the nature of mandamus commanding and directing the respondent no. 2 to 4 to initiate the appropriate proceeding under section 67 of U.P. Revenue Code for the removed of illegal encroachment over the Public Utility Property Land as recorded in Revenue Record property as Banjar Land of Gata No. 84 area 0.104 Hectare situated at Gram- Narayanpur, Tehsildar- Nautanwan, District- Maharajganj.

II. Issue a writ, order or direction in the nature of mandamus commanding and directing the revenue authorities to compliance the order dated 17-07-2025 passed by respondent no.4 pertaining with eviction from illegal encroachment over the aforesaid public property land in the village of petitioner passed in Case No. 4847 of 2025 (Gram Sabha Vs. Jayprakash)."

3. This Court directed the learned Standing Counsel to file personal affidavit.

4. In compliance of the order of this Court, personal affidavit dated 22.8.2025 has been filed stating that encroachment has been removed from the plot in question. He further placed the spot memo prepared by the authorities which is annexed as Annexure No.P.A.-1 to the personal

affidavit.

5. Considering the facts mentioned in the personal affidavit of the Tahsildar, no further cause of action survives in the matter.

6. The instant public interest litigation is accordingly, ***disposed of.***

(Chandra Kumar Rai,J.)

January 8, 2026
Rameez